

ITEM NO.30

COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 36934/2019

[Arising out of impugned final judgment and order dated 24-08-2018 in CRLA No. 4536/2004 passed by the High Court of Judicature at Allahabad]

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

BANWARI & ANR.

Respondent(s)

IA No. 160548/2019 - CONDONATION OF DELAY IN FILING

IA No. 160550/2019 - EXEMPTION FROM FILING O.T.

IA No. 64969/2024 - EXEMPTION FROM FILING O.T.

Date : 27-01-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) :

Ms. Ruchira Goel, AOR
Mr. Sharanya Sinha, Adv.
Ms. Veera Mahuli, Adv.

For Respondent(s) :

Mr. Ananta Prasad Mishra, AOR
Mr. Jasbir Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. Leave granted.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)